

(V)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. **200/95**
Transfer Application No.

Date of Decision : **17.2.1995**

B.M.Kulkarni.

Petitioner

Shri P.N.Patil

Advocate for the
Petitioners

Versus

Union of India & Another.

Respondents

Shri S.S.Karkera.

Advocate for the
respondents

C O R A M :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
The Hon'ble Shri M.R.Kolhatkar, Member(A).

- (1) To be referred to the Reporter or not ? *M*
- (2) Whether it needs to be circulated to *M* other Benches of the Tribunal?

M.S.D.
(M.S.DESHPANDE)
VICE-CHAIRMAN

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, BOMBAY.

Original Application No.200/95.

B.M.Kulkarni.

... Applicant.

V/s.

Union of India & Another.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri P.N.Patil.
Respondents by Shri S.S.Karkera.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 17.2.1995.

Heard Shri P.N.Patil, counsel for the applicant and Shri S.S.Karkera who takes notice on behalf of the Respondents.

2. Since an appeal lies against the impugned order and that right has not been availed of by the applicant, we cannot entertain this O.A. Liberty to the applicant to file an appeal against the impugned order dt. 25.11.1994 within four weeks. Should an appeal be filed within four weeks the Appellate Authority shall waive the objection regarding the limitation. With this direction the OA is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.